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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE  
HON'BLE SHRI JUSTICE ANAND PATHAK**

**ON THE 21<sup>st</sup> OF FEBRUARY, 2024**

**WRIT PETITION No. 4362 of 2024**

**BETWEEN:-**

**RAMKISHOR RAY S/O SHRI JAGESWAR RAY, AGED  
ABOUT 44 YEARS, OCCUPATION: SERVICE R/O- SANJAY  
COMPLEX JAYENDRAGANJ LASHKAR GWALIOR  
(MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI KRISHNA KARTIKEY SHARMA - ADVOCATE)***

**AND**

- 1. MADHYA PRADESH WARE HOUSING AND  
LOGISTICS CORPORATION BHOPAL THROUGH  
ITS MANAGING DIRECTOR NAGAR BHOPAL  
(MADHYA PRADESH)**
- 2. CHAIRMAN MADHYA PRADESH WARE HOUSING  
AND LOGISTICS CORPORATION GAUTAM  
NAGAR, BHOPAL (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI RAVINDRA DIXIT - GOVERNMENT ADVOCATE)***

*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

1. The present petition under Article 226 of the Constitution has been preferred by the petitioner seeking reliefs:-

*"(i) That, respondent No.2 may kindly be directed to take final decision on the pending appeal of the petitioner within a reasonable period.*

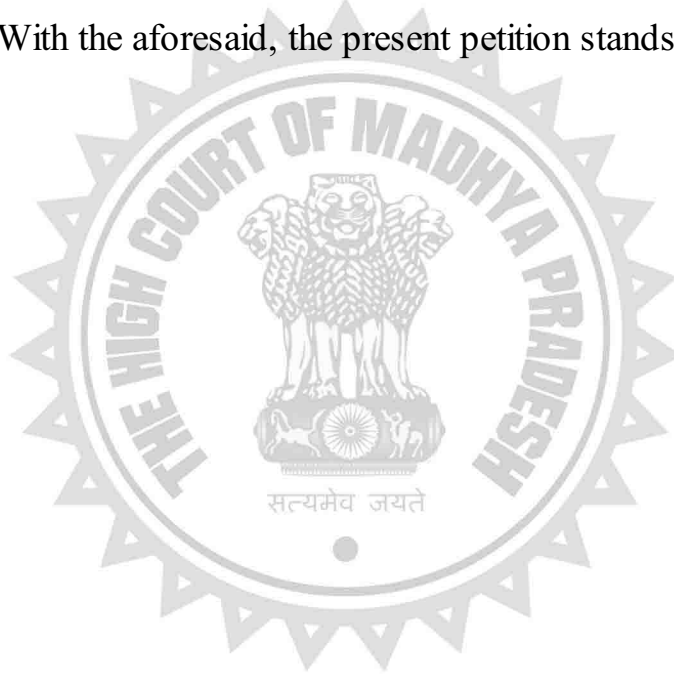
*(ii) That, any other relief which this Hon'ble High Court may deem fit, with cost of the petition."*

2. It is the grievance of the petitioner that against the order dated 24.07.2023 passed by the Chairman, M.P. Ware Housing & Logistics Corporation Bhopal, appeal is pending since 07.08.2023 and six months have been passed since then but appeal has not been decided. Therefore, he is seeking early consideration of appeal.

3. Considering the above submissions and innocuous prayer made by the petitioner, without advertng on the merits of the case, this petition is disposed of. It is expected from the respondent No.2 that respondent No.2/authority shall rise to the occasion and shall decide the appeal as expeditiously as possible.

4. With the aforesaid, the present petition stands **disposed of**.

Rashid



(ANAND PATHAK)  
JUDGE